

GAHC010142842023



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : WP(C)/3757/2023**

ASSAM WRESTLING ASSOCIATION AND ANR.  
REP. BY ITS GENERAL SECRETARY SRI GOURANGA ROY HAVING ITS  
OFFICE OF ASSOCIATION AT TRAUN RAM PHOOKAN INDOOR STADIUM  
BARUAH SPORTS COMPLEX GUWAHATI ASSAM PIN 781007

2: RATUL SHARMA  
PRESIDENT ASSAM OLYMIC ASSOCIATION HAVING ITS ADDRESS TRAUN  
RAM PHOOKAN INDOOR STADIUM RG BARUAH SPORTS COMPLEX  
GUWAHATI ASSAM PIN 78100

VERSUS

WRESTLING FEDERATION OF INDIA AND ANR.  
SERVICE TO BE EFFECTED THROUGH (I) THE AD HOC COMMITTEE  
APPOINTED BY THE MINISTRY OF SPORTS GOVT OF INDIA OLYMPIC  
BHAWAN B-29 QUTUB INSTITUTIONAL AREA NEW DELHI AND (II) THE  
RETURNING OFFICER OF ELECTION OF WRESTLING FEDERATION OF  
INDIA 2023-2027(SAME ADDRESS)

2:MINISTRY OF YOUTH AFFAIRS AND SPORTS  
GOVT. OF INDIA SHASTRI BHAWAN NEW DELHI 110001 REP BY ITS  
SECRETAR

**Advocate for the Petitioner : MR. D SAIKIA**

**Advocate for the Respondent :**

**BEFORE  
HONOURABLE MR. JUSTICE NANI TAGIA**

**ORDER**

**Date : 25.06.2023**

Heard Mr. D Saikia, learned Senior Counsel assisted by Mr.B. Gogoi, learned counsel for the petitioners.

2. The petitioners have filed this writ petition seeking a direction to the respondents to treat the petitioner No.1 as an affiliated member of respondent No.1, the Wrestling Federation of India (in short 'WFI') as stipulated in the constitution of respondent No.1 Federation with all consequential rights. Also prayed for is a direction restraining the respondents from proceeding further with any stage of election without issuing a certificate of affiliation to the petitioner No.1 Association.

3. The petitioner No. 1, Assam Wrestling Association, Assam is stated to be actively involved in promoting wrestling in the State of Assam and have organized various National as well as State Level Wrestling tournaments at the behest of respondent No.1 Federation.

4. The grievance of the petitioners raised in this writ petition is that though the petitioner No.1 Association is entitled to be affiliated as a Member of Respondent No.1 Federation in terms of Article –III (a) of the Constitution of Wrestling Federation of India, the petitioner No.1 Association, however, has not yet been affiliated with the WFI despite recommendation made by the then Executive Committee to the General Council of the WFI vide minutes of meeting

of the Executive Committee of WFI held at Gonda , Uttar Pradesh on 15.11.2014 under the Chairmanship of Sri Brij Bhushan Sharan Singh, MP, President, WFI vide Resolution No.9. Since then the respondent No.1 Federation has not taken any decision to affiliate the petitioner No.1 Association with the respondent No.1 Federation despite several efforts made by the petitioner No.1 Association which was also acknowledged by an e-mail dated 23.05.2019 sent by the Assistant Secretary of WFI.

5. While the affiliation of the petitioner No.1 Association is pending final decision by the respondent No.1 Federation in terms of the constitution of WFI, the election Notification dated 13.06.2023 for election of Executive Committee of the WFI has been issued whereby the last date for receiving the names of electoral college has been fixed on 25.06.2023 by 5 PM and the election for the Executive Committee has been fixed on 11.07.2023.

6. The petitioners, therefore, contends that unless the petitioner No.1 Association is affiliated to the respondent No.1 Federation in accordance with the Constitution of WFI, the petitioner No.1 Association shall not be able to nominate their representatives to the electoral college. Accordingly, it is the further case of the petitioners that in the above circumstances, not only the petitioner No.1 Association representing the State of Assam will be deprived of its representatives to take part in the election of the Executive Committee of the respondent No.1 Federation but also the wrestlers of the State shall be deprived of participation in any National tournaments organized by the respondent No.1 Federation, to the great prejudice to the petitioner association as well as wrestlers of State of Assam

7. Issue notice, returnable on 17.07.2023.
8. Petitioners shall take steps for service of notice on the respondents by Registered Post with A/D as well as through usual process. Dasti, in addition, is also permitted.
9. On consideration of the contentions raised by the petitioners as highlighted herein above, till the next date fixed, respondents are hereby directed not to proceed with the election of the Executive Committee of the WFI as per the Notification dated 13.06.2023 issued by the Returning Officer of election of WFI (2023-2027) (Annexure-7 to the Writ petition).

List on **17.07.2023.**

**JUDGE**

**Comparing Assistant**